

Issue of Bonus Shares by Big Companies

5000-B. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether several companies are now being induced to announce more liberal bonus issues, now that the time gap between the two successive bonus shares has been raised to 36 months from 24 months;

(b) if so, which are these companies;

(c) whether Income-tax deducted from the amount of the bonus shares issued, if not, the reasons therefor; and

(d) whether this is one of the methods employed by capitalists to concentrate more power in their hands and what check is being exercised over such manipulations by these companies?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) and (b). No, Sir.

(c) Bonus issue is permitted to be made out of genuine profits after provision of taxes has been made by the companies. Hence the question of deduction of tax from the amount of bonus issue does not arise.

(d) No, Sir.

Agreement with E.E.C. on flow of Technology and Investment to India

5000-C SHRI CHINTAMANI PANIGRAHI: Will the Minister of COMMERCE be pleased to state:

(a) whether an agreement has recently been signed with EEC to facilitate flow of technology and investment to India; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and

(b). An Agreement for Commercial and Economic Cooperation between the European Economic Community and India has been signed on 23rd June, 1981. It inter-alia provides a broad framework for the promotion of Indo-EEC Co-operation in the whole range of economic activities including transfer of technology and industrial collaboration. Both the parties have agreed to take concerted measures for creating favourable conditions for such cooperation on a long-term basis through a fuller utilisation of each other's material, manpower and technological resources, on the basis of comparative advantage and mutual benefit. Both parties have also agreed to take steps to promote mutually beneficial investment consistent with each other policies.

12.00 hrs.

RE. CALLING ATTENTION, ETC.

(Interruptions)

MR. DEPUTY-SPEAKER: Hon. Members, one appeal to all of you. Please hear my appeal.

(Interruptions)

MR. DEPUTY-SPEAKER: Hon. Members, today is the last day of this Session. We have already allowed 22 hon. Members from all Parties to raise matters under Rule 377. We have got to complete the agenda. We have to start discussions on the Sixth Five-Year Plan and also on international affairs. A Bill has also to be moved and passed. Therefore, I would like to call one or two of you.

(Interruptions)

MR. DEPUTY-SPEAKER: Please sit down. I will call you one by one. Mr. Vajpayee.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, I am on a point of order.

MR. DEPUTY-SPEAKER: You cannot raise a point of order now. There is nothing before the House. Mr. Nabi, please take your seat. I will call the hon. Members one by one—one from this side and one from that side. Please sit down. Whatever Mr. Vajpayee wants to say will go on record. Nothing else will go on record.

(Interruptions)**

श्री धवल बिहारी बाजपेयी (नई दिल्ली): उपाध्यक्ष महोदय, मैंने दो बातें उठाने के लिये आपकी इजाजत मांगी है। दिल्ली में मेट्रोपॉलिटन कउंसिल और कारपोरेशन के चुनाव होने बाकी हैं। 6 महीने की अवधि और बढ़ाई जा रही है, 20 तारीख को यह अवधि समाप्त हो जायेगी। हमारा निवेदन है कि गृह-मंत्री सदन में आकर बयान दें कि दिल्ली के चुनाव जल्द से जल्द कराये जायेंगे। एक मामला और है,

MR. DEPUTY-SPEAKER: That is all right. It is over. Now, Mr. Lakkappa.

(Interruptions)

MR. DEPUTY-SPEAKER: I want to conduct the proceedings of the House in an orderly manner. You all must cooperate. I am allowing every one. Mr. Lakkappa.

SHRI K. LAKKAPPA (Tumkur): The Blitz has reported that the Registrar of Cooperatives has unearthed a shady deal, involving the West Bengal Government, involving lakhs of rupees... (Interruptions)

MR. DEPUTY-SPEAKER: That is all right. Mr. Dhandapani. I will come to the centre also—left, right and centre. I have not got many hands or many mouths.

SHRI C. T. DHANDAPANI: (Pollachi): I have given notice of a Calling Attention on the attack of minority communities in Tamil Nadu. The Educational Association of Southern India Muslim... (Interruptions) It is

a question of minority communities. (Interruptions)

MR. DEPUTY SPEAKER: Why do you get up? Your leader is speaking. You must have the discipline. You please sit down.

SHRI C. T. DHANDAPANI: In Tamil Nadu, Sir, the Police entered into the campus and students were lathi-charged....

MR. DEPUTY SPEAKER: There is no calling attention which has come here.

SHRI C. T. DHANDAPANI: This is not a State subject. This is a matter of protection of minority communities. Constitutional obligation is there—to protect the interests of minority communities. It creates communal tension in Tamil Nadu. Therefore, this should be discussed and the Government should make a statement because this is a matter of grave situation. I request you, Sir, to direct the Government.

MR. DEPUTY SPEAKER: I cannot direct the Government....

(Interruptions)

SHRI JAGDISH TYTLER (Delhi Sadar): A lot of shady deals in salt have been exposed in West Bengal which is the most corrupt State... One of the biggest scandals has been exposed.

(Interruptions)

MR. DEPUTY SPEAKER: Please sit down. There is no point of order. I am not permitting any point of order. ... Mr. Tytler, that is a State subject. ...

(Interruptions)

MR. DEPUTY SPEAKER: All of you please sit down. I am calling one by one. Mr. Unnikrishnan.

I will come to the second row.... (Interruptions) If you do not co-operate, I will go to the next item.

SHRI K. R. UNNIKRISHNAN (Badagara): During the last session I had given notices of motion of privilege against Mr. P. C. Sethi and other Ministers. I want to know what happened to them. After Thal Vaishet there was a CBI probe.

MR. DEPUTY SPEAKER: That is under consideration of Speaker.

PROF. K. K. TEWARY (Buxar): Sir, salt has been the symbol of common men's struggle and this article of common man's consumption is being bungled and lakhs of rupees are being pocketed by certain Ministers of West Bengal. The matter has been inquired into by the Co-operative Registrar and it has come out in many magazines and newspapers. We demand an inquiry into this by some central agency.

MR. DEPUTY SPEAKER: That is a State subject. Mr. Niren Ghosh....

(Interruptions)

MR. DEPUTY SPEAKER: Order, please. When one hon. Member is called, if all of you are standing, I will go to the next item. I make it very clear.

SHRI NIREN GHOSH (Dum Dum): I gave notice of a privilege motion against the Minister, Mr. Shankar-nand for making a deliberate misleading statement with regard to the Indian Red Cross Society investigation. What has happened to that?

आचार्य भगवान बवे (अजमेर): उपाध्यक्ष महोदय, मैंने आपको लिख कर दिया है कि वेस्ट बंगाल के रजिस्ट्रार आफ को-ऑपरेटिव सोसायटीज ने अपनी रिपोर्ट में कहा है कि वेस्ट बंगाल के उपभोक्ता फेडरेशन ने ऐसे नमक के दो लाख बोरे बचे हैं, जिसमें आइसोडोन नहीं था...

MR. DEPUTY SPEAKER: You have mentioned it. That is all right.

आचार्य भगवान बवे: नमक सम्बन्धी नियमों का उल्लंघन किया गया है और लोगों के स्वास्थ्य के लिए खतरा पैदा हो गया है। यह को-ऑपरेटिव का मामला है और सेंट्रल गवर्नमेन्ट का उससे सम्बन्ध है।

MR. DEPUTY SPEAKER: Mr. Harikesh Bahadur. All others may please sit down.

श्री हरिकेश बहादुर (गोरखपुर): 24 अप्रैल के इंडियन एक्सप्रेस में एक समाचार छपा है कि असिस्टेंट कलेक्टर कस्ट-टैम्स, दिल्ली एयर पोर्ट ने एक तस्कर को बचाने के लिए अपने जूनियर अफसरों पर दबाव डाला। कई अफसरों ने इसके विरोध में दो घंटों की हड़ताल कर दी और काम नहीं किया। उस अधिकारी के विरुद्ध कोई कार्यवाही नहीं की जा रही है। प्रिवेटिव इंटेलिजेंस स्टाफ के लोगों को हरेम किया जा रहा है।

MR. DEPUTY-SPEAKER: You have made your point. Please go to your seat. Mr. Parulekar. (Interruptions)**

Other than Shri Parulekar, nothing will go on record. What Mr. Parulekar says will go on record. What other Members speak will not on record. I am not able to hear also. I have not been able to hear what the Hon. Member says. Please help me. (Interruptions.) Shri Mohan and others, please sit down. When I say, all of you should sit down. Mr. Parulekar.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Sir, it has been reported in the press that the Railway Ministry has issued a circular-I will give you the Number-No. C/194/L/Vol. IX/Revn. ass. Fare/81/BF.... (Interruptions.)

MR. DEPUTY-SPEAKER: Have you given any adjournment motion? All others may please sit down.

SHRI BAPUSAHEB PARULEKAR: The circular has been issued which reveals that there will be an increase

[Shri Bapusaheb Parulkar]

in passenger fare from 1st October. This includes also an increase in fare of platform tickets. Why could not a statement be made here when Parliament is in session? Why should the Railway Ministry issue the circular?

So, Sir, I demand a statement from the Minister for Railways.

MR. DEPUTY-SPEAKER: Mr. Kashyap. All the others will please sit down.

श्री जयपाल सिंह कश्यप (आंवला) : मैंने गृह राज्य मंत्री के विरुद्ध विशेषाधिकार की अवहेलना और मर्यादा भंग करने का प्रस्ताव रखा है। मंडल कमिशन की रिपोर्ट को सदन में पेश करने का आश्वासन दिया गया था लेकिन आज तक उस को पेश नहीं किया गया।

MR. DEPUTY-SPEAKER: The Minister is going to make a statement on that. (Interruptions).

AN HON. MEMBER: On a point of order.... (Interruptions).

MR. DEPUTY-SPEAKER: No point of order. There is a vacuum here. Mr. Yadav.

SHRI CHANDRAJIT YADAV (Azamgarh): Mr. Deputy-Speaker, Sir, I want to know from the Minister for Parliamentary Affairs whether, as has been stated by the Home Minister on the floor of this House, during this session, Shri B. P. Mandal Commission's report will be placed on the table of the House.

MR. DEPUTY-SPEAKER: He is going to make a statement. Mr. A. K. Roy. (Interruptions) All of you will please sit down. I am not permitting you. Only Mr. A. K. Roy will go on record. The persons whom I have called will only go on record. Mr.

Roy. (Interruptions) Nothing will go on record.

(Interruptions)**

Shri A. K. Roy.

(Interruption)

MR. DEPUTY SPEAKER: I have called Shri A. K. Roy.

(Interruption)

MR. DEPUTY SPEAKER: All of you may please sit down. Mr. Roy, please come to the front side.

(Interruption)

MR. DEPUTY SPEAKER: All of you may please sit down. Mr. A. K. Roy. I have told you many times. Mr. A. K. Roy.

SHRI A. K. Roy (Dhanbad): Mr. Deputy Speaker, Sir, I am talking about my Adjournment Motion. I have given notice of an Adjournment Motion.

(Interruption)

MR. DEPUTY SPEAKER Please listen. You are a senior member; you have to speak last. Shri A. K. Roy is on his legs. Would you not allow him?

SHRI A. K. Roy: I gave you notice of an Adjournment Motion.

MR. DEPUTY SPEAKER: Consent is not given for your Adjournment Motion.

SHRI A. K. ROY: My Adjournment Motion speaks about the reported disappearance of costly and precious defence equipments from Central Ordnance Depot, New Delhi and actions to cover up the deal by a staged court-martial. It is a very important matter.

MR. DEPUTY SPEAKER: I am sorry. Consent was with-held.

(Interruption)

SHRI A. K. ROY: I want to draw the attention of the Minister...

MR. DEPUTY SPEAKER: Mr. Ramavatar Shastri. It is all right. I have called Mr. Ramavatar Shastri.

(Interruptions)

MR. DEPUTY-SPEAKER: Make it a very short one. One second.

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष जी मैं सरकार से यह निवेदन करना चाहता हूँ कि हमारे देश में 8 लाख पी एंड टी एम्पलाईज हैं जिनको बोनस देने की घोषणा नहीं की गई है। दशहरा और दीवाली निकट आ गई है इसलिए मैं चाहता हूँ कि पी एंड टी एम्पलाईज को बोनस देने की घोषणा तुरन्त की जाए।

MR. DEPUTY-SPEAKER: You have made your point.

(Interruption)

MR. DEPUTY SPEAKER: Mr. Pilot.

SHRI RAJESH PILOT (Bharatpur) I have given a Calling Attention. I have drawn your attention...

(Interruption)

MR. DEPUTY-SPEAKER: I will not permit others.

SHRI RAJESH PILOT: I am here. You have called me. If you cannot hear I cannot help.

MR. DEPUTY SPEAKER: I have called him. Mr. Mohan, you may please sit down. He will be the last speaker.

(Interruption)**

MR. DEPUTY-SPEAKER: I am not allowing. That will not go on record.

(Interruption)**

MR. DEPUTY SPEAKER: Only Mr. Pilot. Others' interruptions will not go on record.

(Interruptions)**

MR. DEPUTY SPEAKER: I am asking all of you to sit down. I will

not give you chance now. Only Mr. Pilot.

(Interruptions)**

MR. DEPUTY SPEAKER: Don't record.

(Interruptions)**

MR. DEPUTY SPEAKER: At least when he speaks you must sit down. Then you can raise your point of order. This is not proper.

SHRI RAJESH PILOT: I have drawn the attention of the Central Government; I have given two very important notices, one on Calling Attention and the other on some other rule. Either we don't appoint a Commission, or, if we appoint a Commission we should see that action is taken on the report. Because, the last Government was known as Government of Commissions and the previous Home Minister was known as Commission Singh. Now in the last two years I have seen...

MR. DEPUTY SPEAKER: What is your point?

SHRI RAJESH PILOT: No action is being taken on the Commission's reports. The previous Home Minister was known as Commission Singh, only because of this. Are you following that footstep? Jamshedpur, no action. Today's Calcutta report, no action. It is the Central Government's responsibility.

MR. DEPUTY SPEAKER: You have made the point.

(Interruption)

MR. DEPUTY SPEAKER: You cannot raise a point in a vacuum. You must get my permission. There is vacuum in the House. You must take my permission. You have not given notice. No, I am not permitting.

Now, Papers to be laid on the Table. Next item.